THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI KEDAR NATH SINGH): (a) to (c) A statement is laid on the Table of the House.

#### Statement

(a) For execution of river valley projects, lands, properties, etc., are required to be acquired for construction of works such as dams, canals, roads etc. construction camps and colonies and for areas to be submerged by reservoirs formed as a result of construction of dams and diversion structures. Since the construction period of the projects extend over a number of years, the proceedings, of acquisition of the lands, etc., are taken up in a phased manner according to the needs and not in one lot. Whereas compensation for lands, properties, crops, etc., is paid for such acquisition, in the case of reservoirs where large contiguous areas are acquired, rehabilitation measures are also taken. Generally speaking, no rehabilitation measures are taken for works like canals, roads, etc. Acquisition and rehabilitation are a continuing process and extend almost throughout the construction period of a project.

Irrigation is a State subject and irrigation projects are planned, financed and implemented by State Governments. At present 283 major and medium irrigation projects and a large number of hydel projects are under various stages of construction. Acquisition of land, determination and payment of compensation and taking suitable rehabilitation measures for the affected persons are the responsibilities of the State Governments. The number of villages affected and the number of residents to be rehabilitated is a matter of continuous appraisal for each project and such detailed information is not possible to be collected till a project is in a sufficiently advanced stage of construction.

(b) and (c) A High Powered Committee with the Union Deputy Minister of Agriculture and Irrigation as Chairman and Ministers for Irrigation in the States of Bihar, Gujarat, Maharashtra and Rajasthan and Ministers for Revenue in the States of Karnataka, Madhya Pradesh and Uttar Pradesh as Members, has been constituted in September, 1975 for going into the norms

for land acquisition and rehabilitation measures for people displaced by major water resources projects and making suitable recommendations. The Committee is at present compiling the data and examining various issues for certain selected projects.

## Central Board of Forestry's Suggestion for Including Forests in the Concurrent List

- \*51. SHRI GOVINDRAO RAM-CHANDRA MHAISEKAR: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether it is a fact that the Central Board of Forestry at its recent meeting in Simla, suggested that forests be included in the concurrent list in the Seventh Schedule to the Constitution;
- (b) whether the Board has also recommended that cattle grazing be banned in reserved forests; and
- (c) if so, what purpose the proposed ban is likely to serve?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHIB P. SHINDE): (a) to (c) A Statement is laid on the Table of the Sabha.

### Statement

The Standing Committee of the Central Board of Forestry met at Simla on the 8th and 9th June, 1976 and made several recommendations important among which are as follows:

- (i) A National Appeal to Make India Green in a period of five years was issued.
- (ii) Catchment Area Authority be created to ensure integrated Soil Conservation measures within the catchment.
- (iii) The States should evolve a suitable grazing policy with a view to keep the grazing damage under control.
- (iv) Massive tree planting programme should be undertaken with the involvement of the people, particularly the youth. For this purpose, an Extension Organization be created.
- (v) The question of inclusion of Forestry in the Concurrent list came up for

review. The Standing Committee was informed that the National Committee on Environmental Planning and Coordination of the Department of Science and Technology has recommended that Forests be placed in the Concurrent list

# Drought in Southern States

- \*52. SHRI MULKA GOVINDA REDDY; Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether Government's attention has been drawn to the reports of wide-spread drought conditions in the Southern States, particularly in Karnataka;
- (b) whether Government have received any request for Central assistance from Karnataka, Andhra Pradesh and Tamil Nadu; and
- (c) if so, what is the quantum of assistance sought and given or proposed to be given to each of these States for starting relief works?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHIB P. SHINDE): (a) to (c) A statement is laid on the Table of the Sabha.

## Statement

- (a) Reports have been recieved about the drought conditions in certain pockets of Karnataka. In Tamil Nadu on account of deficiency in the last North-East monsoon, which is the main source of rainfall in the States, drought conditions where reported in some districts. In so far as Kerala is concerned the latest report from the State Government is awaited. However, Government are aware that the South-West monsoon in that State has been deficient. There are no reports of drought conditions in Andhra Pradesh.
- (b) Request for Central assistance was received from Tamil Nadu Govt.
- (c) In April last Government of Tamil Nadu submitted an estimate of Rs. 18.02 crores as the additional amount required by them to deal with the drought situation. A Central Team visited the State and after taking into consideration the recommendations made by this team, Government of India have allocated Central assistance

Rs. 7.50 crores by way of advance plan assistance. To review the position another Central Team will be visiting the State shortly.

Relaxation in Educational Qualifications for Admission in Technical Institutions for the Indian Nepali Community

\*53, SHRI KRISHNA BAHADUR CHETTRI :

> DR. RAJAT KUMAR CHAKRA-BARTI:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) whether there is any proposal under Government's consideration for relaxing educational qualifications for admission in degree and technical institutions in the country for members of the Indian Nepali community;
- (b) if so, what are the details thereof; and
- (c) if not, what are the reasons therefor?

  THE MINISTER OF EDUCATION,
  SOCIAL WELFARE AND CULTURE
  (PROF. S. NURUL HASAN): (a) No,
  - (b) and (c) Do not arise.

## Flood in Assam

\*54. SHRI MAHENDRA BAHADUR SINGH:

SHRI H. S. NARASIAH:

SHRI NRIPATI RANJAN CHOU-DHURY:

SHRI LEONARD SOLOMAN SARING:

SHRI KRISHNA BAHADUR CHETTRI :

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) the details of death toll, breaches in embankments and roads, destruction of bridges and culverts, submerged area of cultivated land and collapsed houses and the extent of damage caused to the paddy crop during the recent floods in Assam; and
- (b) the nature and extent of relief provided by the Central Government to the flood affected people in that State.